

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB)No.547/KB2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M

Name of the Company	Daya Engineering Works Pvt.Ltd.-Versus- UIC Udyog Limited		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Deepak Kumar Khaitan, F.C.S. Respondent
Practising Company Secretary
14/12/17
D Khaitan
2. MS Debaleena Ganguly, adv.
Mr. Sourojit Dasgupta, adv.
MS. Sauchari Chakroborty, adv.
Mr. Soumik Chakroborty, Advocate "Do"
14.12.17
Dgauguly
Advocate
14.12.17

ORDER

Ld. Counsel for the operational creditor and the Ld. Pr.
CS for the corporate debtor are present.

Ld. Counsel for the operational creditor submits that the
he has received the reply of the corporate debtor only
yesterday and on this ground made a request that time may
be given for filing rejoinder. Prayer is allowed. Rejoinder may

be filed within 7 days with a copy in advance to the opposite party.

Petitioner is directed to comply with the provisions of Section 9(3)(b) and (c) of the Insolvency and Bankruptcy Code, 2016 within 7 days from today.

List it on 15/01/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)